

(b) The project is scheduled for commissioning after 41 months from the date of financial closure.

Foreign Exchange Earned from Tourism

•494. SHRI IQBAL SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the total income in foreign exchange earned from tourism during the last three years;

(b) whether Government propose to construct big hotels and expand the existing hotels in the country particularly in the State of Punjab;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) The Foreign Exchange earned from Tourism in the last three years is:

<i>Year</i>	<i>Foreign Exchange in Rupees Crores</i>
1992-93	6060.00
1993-94	6509.00
1994-95	7365.61

(b) No, Sir. The construction of hotels is primarily a private sector activity.

(c) and (d) Does not arise.

Air India tie-up with Damania Airways

•495. SHRI K.M. KHAN:

SHRI SURESH KALMADI:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Damania Airways has signed some interline agreement with Air India in the recent past;

(b) if so, the details thereof with objectives;

(c) whether such agreement will benefit the country in any way; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (d) Yes, Sir. Air India has signed a unilateral passenger interline agreement with Damania airways on 10.4.1995. Under this arrangement Damania airways honours Air India tickets on their domestic network and Air India pays Damania airways in rupees for this transportation. The following advantages would accrue to Air India and its passengers:—

- Conservation of foreign exchange by Air India as payments to Damania would be made in rupees.
- Better choice of domestic connections to passengers.
- Reduction in airport halt period between international and domestic flights.

Role of Financial Institutions

•496. SHRI S. AUSTIN: Will the Minister of FINANCE be pleased to state:

(a) whether any modifications have been brought about in the policy affecting role of financial institutions in disputes between promoters and professional management;

(b) if so, the details of such modifications;

(c) what are the reasons for change in the policy;

(d) whether Government have carefully weighed the impact of such policy; and

(e) the measures taken to protect Government funds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY). (a) Industrial Development Bank of India (IDBI) has reported that there has not